BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE) AT CHENNAI

O.A. 225/2021

BETWEEN

Vidyadhar Durgekar . . . Applicant

AND

State of Karnataka & others . . . Respondents

INDEX

Sl. No.	DESCRIPTION	Page No.
1.	Status Report	1-5
2.	Copy of Direction dated 16/02/2023 issued by KSCZMA under Section 5 of E.P. Act, 1986 to Additional Deputy Commissioner & Member Secretary, Dr. Ravindranath Tagore Beach Development & Conservation Committee, Uttara Kannada District **(Annexure – 1)**	6-8
3.	Copy of Direction dated 16/02/2023 issued by KSCZMA under Section 5 of E.P. Act, 1986 to Commissioner, Karwar City Municipal Council **(Annexure – 2)**	9-10
4.	Copy of Direction dated 16/02/2023 issued by KSCZMA under Section 5 of E.P. Act, 1986 to Assistant Director, Youth Empowerment & Sports Department, Karwar **(Annexure – 3)**	11-12
5.	Copy of Direction dated 01/04/2024 issued by KSCZMA under Section 5 of E.P. Act, 1986 to Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District along with English translation. **(Annexure – 4)**	13-16
6.	Copy of Direction dated 01/04/2024 issued by KSCZMA under Section 5 of E.P. Act, 1986 to Commissioner, Karwar City Municipal Council along with English translation. **(Annexure – 5)**	17-20
7.	Copy of Direction dated 01/04/2024 issued by KSCZMA under Section 5 of E.P. Act, 1986 to Assistant Director, Youth	21-24

	Empowerment & Sports Department, Karwar along with English translation. **(Annexure – 6)**	
8.	Copy of Direction dated 01/04/2024 issued by KSCZMA under Section 5 of E.P. Act, 1986 to Deputy Director & Member Secretary, Uttara Kannada District Tourism Development Committee, Uttara Kannada District along with English Translation **(Annexure – 7)**	25-29
9.	Copy of D.O. letter dated 30/08/2024 issued by Additional Chief Secretary, Forest, Ecology & Environment Department, Government of Karnataka to Deputy Commissioner & Chairman, DCZMA, Uttara Kannada District along with English translation **(Annexure – 8)**	30-33
10.	Copy of D.O. letter dated 20/03/2025 issued by Additional Chief Secretary, Forest, Ecology & Environment Department, Government of Karnataka to Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District along with English translation **(Annexure – 9)**	34-37
11.	Copy of D.O. letter dated 01/08/2025 issued by Principle Secretary, Forest, Ecology & Environment Department, Government of Karnataka to Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District along with English translation **(Annexure – 10)**	38-42

HKVasanth

Date: 23/09/2025

(H.K. VASANTH)

Place: Bangalore

Advocate for Respondent No. 4

BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE) AT CHENNAI

O.A. 225/2021

BETWEEN

Vidyadhar Durgekar ... Applicant

AND

State of Karnataka & others ... Respondents

STATUS REPORT FILED BY RESPONDENT No. 4 (KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY)

The Respondent No. 4 respectfully submits as follows: -

1. That the applicant has filed the above original application seeking direction from this Hon'ble Tribunal to remove/demolish the unauthorized structures which have been constructed by Tourism Department, Youth Empowerment & Sports Department, Government of Karnataka and City Municipal Council, Karwar on Dr. Ravindranath Tagore beach situated at Karwar City and on the Bank of Kali river, Uttara Kannada District.

2. That this Hon'ble Tribunal had constituted a Joint Expert Committee to look into the allegations made in the above original application and the Joint Committee was directed to ascertain as to:

Member Secretary
KSCZMA

i) Whether any construction has been made in these areas in violation of the CRZ Notification 2011 & 2019, and if so what is the nature of action taken against such illegal construction.
ii) Whether the High tide and Low tide areas of CRZ areas have been fixed with as per CRZ Notification 2011 and when they prepared the plan of identifying the violations, they are directed to superimpose the CZMP plan and locate the illegal constructions and then submit a report to this tribunal.

iii) Ascertain the damage caused to the environment on account of such illegal constructions and assess the environment compensation for damage caused including the costs required for restoration of loss caused to the ecology.

3. That the Joint Expert Committee after making Spot Inspection has found that the structures that have been constructed on Dr. Ravindranath Tagore Beach Kali River Bank are indeed violating the provisions of CRZ Notification 2011 and has recommended to remove/demolish the following structures along with imposing environmental compensation: -

   i. Construction of Rock Garden
   ii. Construction Ajvi Ocean (Branded Food Court)
   iii. Construction of Drive-Inn Hotel and two floored building
   iv. Construction of Open Stage (Mayuravearma Vedike)
   v. Public toilet
   vi. Construction of Adventure sports hostel building

As per the Joint Expert Committee, this Hon'ble Tribunal was pleased to direct this answering Respondent to take credible action and file action taken report in this regard.

Member Secretary
KSCZMA

4. That the Respondent No. 4 submits that on 16/02/2023, KSCZMA has issued notices under Section 5 of E.P. Act, 1986 to 1) Additional Deputy Commissioner & Member Secretary, Dr. Ravindranath Tagore Beach Development & Conservation Committee, Uttara Kannada District, 2) Commissioner, Karwar City Municipal Council and 3) Assistant Director, Youth Empowerment & Sports Department, Karwar to demolish the illegal structures as identified by the Joint Expert Committee and file Compliance Report within 30 days from the date of receipt of the notice. Copies of 3 notices mentioned above dated 16/02/2023 are furnished herewith for the kind perusal of this Hon'ble Tribunal and marked as **ANNEXURES – 1, 2 & 3** respectively. But the respective officers have failed to take any action as per the direction given in the said notices.

5. That the Respondent No. 4 submits that on 01/04/2024, KSCZMA has again issued notices under Section 5 of E.P. Act, 1986 to 1) Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District, 2) Commissioner, Karwar City Municipal Council, 3) Assistant Director, Youth Empowerment & Sports Department, Karwar and 4) Deputy Director & Member Secretary, Uttara Kannada District Tourism Development Committee, Karwar to demolish the illegal structures as identified by the Joint Expert Committee and file Compliance Report within 30 days from the date of receipt of the notice. Copies of 4 notices mentioned above dated 01/04/2024 along with English translation are furnished herewith for the kind perusal of this Hon'ble

Member Secretary
KSCZMA

Tribunal and marked as **ANNEXURES – 4, 5, 6 & 7** respectively. Even after issuance of direction under Section 5 of the Environment (Protection) act, 1986, the respective officers have failed to comply the direction given in the said notices.

6. That the Respondent No. 4 submits that when the concerned officials of the respective departments failed to comply with the directions issued under Section 5 of the E.P. Act, a D.O. letter dated 30/08/2024 was addressed to the Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District by the Additional Chief Secretary, Forest, Ecology & Environment Department, Government of Karnataka requesting to clear/demolish the illegal structures at the earliest on urgent basis and file compliance report. Again on 20/03/2025, another D.O. letter was addressed to the Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District by the Additional Chief Secretary, Forest, Ecology & Environment Department, Government of Karnataka requesting to clear/demolish the illegal structures at the earliest on urgent basis and file compliance report. One more D.O. letter dated 01/08/2025 was addressed to the Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District by the Principle Secretary, Forest, Ecology & Environment Department, Government of Karnataka requesting to clear/demolish the illegal structures at the earliest on urgent basis and file compliance report since the matter is pending before the Hon'ble NGT. Copies of 3 D.O. letters mentioned above

Member Secretary
KSCZMA

dated 30/08/2024, 20/03/2025 and 01/08/2025 along with English translation are furnished herewith for the kind perusal of this Hon'ble Tribunal and marked as **ANNEXURES – 8, 9 & 10** respectively.

7. That the Respondent No. 4 submits that in spite of issuing directions Under Section 5 of E.P. Act, 1986 and addressing D.O. letters, the Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District has not taken any credible action to remove/demolish the illegal structures in Dr. Ravindranath Tagore Beach and Kali river bank as identified by the Joint Expert Committee. The Respondent No. 4 has to depend on the Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District for implementing any directions in this regard due to logistical and other reasons.

8. Hence the Respondent No. 4 most respectfully request this Hon'ble Tribunal to pass necessary orders to the Deputy Commissioner & Chairman, DCZMC, Uttara Kannada District to remove/demolish the illegal structures in Dr. Ravindranath Tagore Beach and Kali river bank as identified by the Joint Expert Committee.

Date: 23/09/2025

Place: Bangalore

Member Secretary

(Karnataka State Coastal Zone

Management Authority)

Member Secretary, KSCZMA
Department of Forest, Ecology and Environment
Karnataka Government Secretariat
Room No. 710, 7th Floor, 4th Gate,
M.S. Building, Bangalore - 560 001.

ANNEXURE-1

~~Annexure-II~~

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1986)

No. FEE 6 CRZ 2018 Date: 16.02.2023

Direction under Section 5 of the Environment (Protection) Act, 1986

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fishermen and other local communities, living in the coastal areas and to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.

2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority i.e., Karnataka State Coastal Zone Management Authority.

3. Whereas, certain activities are prohibited within the Coastal Regulation Zone (CRZ) as per para 8I CRZ I(i) and 8 II CRZ II (i) of CRZ Notification 2011.

4. Whereas, Sri. Balakrishna S. Pai Advocate Karwar has given Legal Notice on 09.01.2018 and has stated that, some works are being carried out in CRZ areas at Karwar in violation of CRZ Notification 2011.

5. Whereas, the Karnataka State Coastal Zone Management Authority has considered this matter during the meeting held on 15.02.2018 and the Authority has given instructions to the Regional Director, Karwar to conduct spot inspection and submit a detailed report on this issue.

6. Whereas, the Regional Director (Env) Karwar, in his letter dated 26.04.2018 reported that you have taken up the following works in CRZ areas at Karwar in violation of the provisions of CRZ Notification 2011.

    1. Construction of Rock garden in CRZ I and CRZ II areas.
    2. Construction of building adjacent to Drive in Hotel in CRZ I and CRZ II areas.
    3. Construction of Branded Food Court in CRZ I and CRZ II areas

..2..

7. Whereas, the Karnataka State Coastal Zone Management Authority has examined this matter during the meeting held on 27.04.2018 and considered these activities as violation as per para 8I CRZ I(i) and 8 II CRZ II (i) of CRZ Notification. Hence, decided to give Notice of Proposed Directions (NPD) under section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rule 1986.

8. Whereas, as per the decision of the Authority, the NPD under section 5 of the Environment (Protection) Act, 1986 was issued to you on 12.06.2018 with a direction to submit reply within 15 days.

9. Whereas, for the said notice, you had submitted reply on 29.06.2018, for which it was instructed vide even letter dated 09.09.2020 to produce all the necessary documents to prove that the buildings which have been taken up for renovation were existing building prior to 1991. However, no clarification has been received so far.

10. In the meanwhile an O.A. no.225/2021 has been filed before NGT (SZ) by Sri Vidyadhara Durgekar in the matter of unauthorized construction carried out in Karwar beach. The Hon'ble NGT in its order dated 19.12.2022, pointed out as to why the KSCZMA Authority was not taking any further action in this regard.

11. Whereas, the Authority in its meeting held on 06.02.2023 has decided to confirm the proposed directions issued under section 5 of Environment (Protection) Act, 1986 in exercise of the powers delegated to the Authority vide order no. S.O. 4650(E) dated 30th September 2022 of MoEF & CC, Government of India.

Direction

Wherefore, you, Additional Deputy Commissioner and Member Secretary, Dr. Rabindranath Tagore Beach Development and Conservation Committee (Rgd), Karwar, Uttara Kannada District is hereby directed under section 5 of the Environment (Protection) Act, 1986 to demolish, 1) Rock garden Constructed in CRZ I & partially in CRZ II, 2) Building Constructed adjacent to Drive in Hotel in CRZ I & partially in CRZ II, 3) Branded Food Court constructed in CRZ I & partially in CRZ II for violation of the provisions of CRZ Notification 2011 as per para 8 I CRZ I (i) & para 8 II CRZ II (i).

..3..

Compliance report on the above direction shall be filed before the Authority within 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate necessary action in accordance with the law.

(R. Gokul)
Member Secretary, KSCZMA,
Commissioner (Technical Cell),
Forest, Ecology & Environment Department.

To,

Additional Deputy Commissioner and
Member Secretary,
Dr. Rabindranath Tagore
Beach Development and
Conservation Committee (Rgd),
Karwar.

Copy to:-

1. The Deputy Commissioner, Uttara Kannada District & Chairman, DCZMC, Karwar for information and necessary action.
2. The Regional Director (Env), Karwar for information.

Issued
Dated: 16/2/23

ANNEXURE-2

~~Annexure-III~~

सत्यमेव जयते

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1986)

No. FEE 6 CRZ 2018 Date: 16.02.2023

Direction under Section 5 of the Environment (Protection) Act, 1986

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fishermen and other local communities, living in the coastal areas and to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.

2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority i.e., Karnataka State Coastal Zone Management Authority.

3. Whereas, certain activities are prohibited within the Coastal Regulation Zone as per para 8 III CRZ III A (ii) of the CRZ Notification 2011.

4. Whereas, Sri. Balakrishna S. Pai Advocate Karwar has given Legal Notice on 09.01.2018 and has stated that, some works are being carried out in CRZ areas at Karwar in violation of CRZ Notification 2011.

5. Whereas, the Karnataka State Coastal Zone Management Authority has considered this matter during the meeting held on 15.02.2018 and the Authority has given instructions to the Regional Director, Karwar to conduct spot inspection and submit a detailed report on this issue.

6. Whereas, the Regional Director (Env) Karwar, in his letter dated 26.04.2018 reported that you have taken up the Construction of building behind Mayurvarama Vedhike towards sea ward side of existing road in CRZ-II area, thereby violated the provisions of CRZ Notification 2011.

7. Whereas, the Karnataka State Coastal Zone Management Authority has examined this matter during the meeting held on 27.04.2018 and has considered this activity as violation of CRZ Notification. Hence, decided to give Notice of Proposed Directions (NPD) under section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rule 1986.

..2..

8. Whereas, as per the decision of the Authority, the NPD under section 5 of the Environment (Protection) Act, 1986 was issued to you on 12.06.2018 with a direction to submit reply within 15 days. But you have not submitted any reply so for

9. In the meanwhile an O.A. no.225/2021 has been filed before NGT (SZ) by Sri Vidyadhara Durgekar in the matter of unauthorized construction carried out in Karwar beach. The Hon'ble NGT in its order dated 19.12.2022, pointed out as to why the KSCZMA Authority was not taking any further action in this regard.

10. Whereas, the Authority in its meeting held on 06.02.2023 has decided to confirm the proposed directions issued under section 5 of Environment (Protection) Act, 1986 in exercise of the powers delegated to the Authority vide order no. S.O. 4650(E) dated 30th September 2022 of MoEF & CC, Government of India.

Direction

Wherefore, you, Commissioner, City municipal Council, M.G. Road, Karwar, Uttara Kannada District is hereby directed under section 5 of the Environment (Protection) Act, 1986 to demolish the constructed building behind Mayurvarama Vedhike for violation of the provisions of CRZ Notification 2011 as per para 8 II CRZ II (i).

Compliance report on the above direction shall be filed before the Authority within 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate necessary action in accordance with the law.

(R. Gokul)
Member Secretary, KSCZMA,
Commissioner (Technical Cell),
Forest, Ecology & Environment Department.

Dated: 16/2/23

To,

Commissioner,
City municipal Council,
M.G. Road, Karwar, Karnataka 581301.

Copy to:

1. The Deputy Commissioner, Uttara Kannada District & Chairman, DCZMC, Karwar for information and necessary action.
2. Additional Deputy Commissioner and Member Secretary, Dr. Rabindranath Tagore Beach Development and Conservation Committee (Rgd),Karwar for information and necessary action.
3. The Regional Director (Env) ,Parisara Bhavan, Habbuvad, Karwar for suitable action in this mater & report .

~~Annexure-III~~

सत्यमेव जयते

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1986)

No. FEE 6 CRZ 2018 Date: 16.02.2023

Direction under Section 5 of the Environment (Protection) Act, 1986

1. Whereas, the Ministry of Environment and Forests, Government of India have issued CRZ Notification No. S.O. 19(E) dated 6th January 2011 with a view to ensure livelihood security to the fishermen and other local communities, living in the coastal areas and to conserve and protect coastal stretches, its unique environment and its marine area, under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986.

2. Whereas, all projects attracting this notification require prior CRZ Clearance from the concerned regulatory authority i.e., Karnataka State Coastal Zone Management Authority.

3. Whereas, certain activities are prohibited within the Coastal Regulation Zone as per para 8 III CRZ III A (ii) of the CRZ Notification 2011.

4. Whereas, Sri. Balakrishna S. Pai Advocate Karwar has given Legal Notice on 09.01.2018 and has stated that, some works are being carried out in CRZ areas at Karwar in violation of CRZ Notification 2011.

5. Whereas, the Karnataka State Coastal Zone Management Authority has considered this matter during the meeting held on 15.02.2018 and the Authority has given instructions to the Regional Director, Karwar to conduct spot inspection and submit a detailed report on this issue.

6. Whereas, the Regional Director (Env) Karwar, in his letter dated 26.04.2018 reported that you have taken up the Construction of Hostel Building for the trainees at Sy. No. 6A1A of Chittakula Village, Karwar in NDZ of CRZ III area, thereby violated the provisions of CRZ Notification 2011.

7. Whereas, the Karnataka State Coastal Zone Management Authority has examined this matter during the meeting held on 27.04.2018 and has considered this activity as violation of CRZ Notification. Hence, decided to give Notice of Proposed Directions (NPD) under section 5 of the Environment (Protection) Act, 1986, read with Rule 4 of the Environment (Protection) Rule 1986.

..2..

8. Whereas, as per the decision of the Authority, the NPD under section 5 of the Environment (Protection) Act, 1986 was issued to you on 12.06.2018 with a direction to submit reply within 15 days. But you have not submitted any reply so for.

9. In the meanwhile an O.A. no.225/2021 has been filed before NGT (SZ) by Sri Vidyadhara Durgekar in the matter of unauthorized construction carried out in Karwar beach. The Hon'ble NGT in its order dated 19.12.2022, pointed out as to why the KSCZMA Authority was not taking any further action in this regard.

10. Whereas, the Authority in its meeting held on 06.02.2023 has decided to confirm the proposed directions issued under section 5 of Environment (Protection) Act, 1986 in exercise of the powers delegated to the Authority vide order no. S.O. 4650(E) dated 30th September 2022 of MoEF & CC, Government of India.

Direction

Wherefore, you, Assistant Director, Youth Empowerment and Sports Department, Karwar, Uttara Kannada District is hereby directed under section 5 of the Environment (Protection) Act, 1986 to demolish the Hostel Building constructed in Sy. No. 6A1A of Chittakula Village, Karwar in CRZ –III NDZ area for violation of the provisions of CRZ Notification 2011 as per para 8 III CRZ III A (ii).

Compliance report on the above direction shall be filed before the Authority within 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate necessary action in accordance with the law.

(R. Gokul)
Member Secretary, KSCZMA,
Commissioner (Technical Cell),
Forest, Ecology & Environment Department.

Issue: 16/2/23
Dated:

To,

Assistant Director,
Youth Empowerment and Sports Department,
Karwar.

Copy to:

1. The Deputy Commissioner, Uttara Kannada District & Chairman, DCZMC, Karwar for information and necessary action.
2. Additional Deputy Commissioner and Member Secretary, Dr. Rabindranath Tagore Beach Development and Conservation Committee (Rgd),Karwar for information and necessary action.
3. The Regional Director (Env) ,Parisara Bhavan, Habbuvad, Karwar for suitable action in this mater & report .

RPAD

सत्यमेव जयते

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1986)

ಸಂಖ್ಯೆ: ಅಪಜೀ 06 ಸಿಆರ್‌ಝಡ್ 2018 ದಿನಾಂಕ: 01.04.2024.

ಮಾನ್ಯರೆ,

ವಿಷಯ: ಡಾ: ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ವಿವಿಧ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿರು ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:
1. ದಿನಾಂಕ:06.02.2023 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿ.
2. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ನಿ.ಉಲ್ಲಂಘನೆ/2023-24/1371, ದಿನಾಂಕ: ದಿನಾಂಕ: 25.09.2023
3. ದಿನಾಂಕ: 28.02.2024 ರಂದು ನಡೆದ 44ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿ

* * * * *

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ರೆಸ್ಟೋರೆಂಟ್ ನಿರ್ಮಾಣ, ಹೋಟೆಲ್‌ನ ವಿಸ್ತರಣಾ ಕಟ್ಟಡ ನಿರ್ಮಾಣ, ಮೀನು ಮಾರುಕಟ್ಟೆ ಕಟ್ಟಡ, ಖಾಸಗಿ ಬಸ್ ನಿಲ್ದಾಣ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ ಹಾಗೂ ರಾಕ್ ಗಾರ್ಡನ್ ಮುಂತಾದವುಗಳು ತಲೆ ಎತ್ತುತ್ತಿದ್ದು ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸುವಂತೆ ಕೋರಿ ಶ್ರೀ. ಬಾಲಕೃಷ್ಣ ಎಸ್.ಪೈ., ವಕೀಲರು ಲೀಗಲ್ ನೋಟೀಸ್ ನೀಡಿರುತ್ತಾರೆ.

ಅದರಂತೆ CRZ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಾರವಾರದ ಕಡಲ ತೀರದ ಈ ಕೆಳಕಂಡ ಚಟುವಟಿಕೆಗಳ ಬಗ್ಗೆ ದಿನಾಂಕ: 27.04.2018 ರಂದು ನಡೆದ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಪರಿಶೀಲಿಸಿ ಸಿಆರ್‌ಝಡ್ ಅಧಿಸೂಚನೆ 2011 ರಂತೆ ಸದರಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಪ್ರಾಧಿಕಾರವು ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿತ್ತು.

ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ: 06.02.2023 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಿ, ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ (Direction) ನಿರ್ದೇಶನವನ್ನು ದಿನಾಂಕ: 16.02.2023 ರಂದು ಈ ಕೆಳಕಂಡ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ನೀಡಲಾಗಿತ್ತು. ಆದರೆ ಇದುವರೆಗೂ ಯಾವುದೇ ಸಮಜಾಯಿಷಿ ಸ್ವೀಕೃತವಾಗಿಲ್ಲ.

1) ರಾಕ್ ಗಾರ್ಡನ್, ಹೋಟೆಲ್ ಡ್ರೈವ್ - ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಹಾಗೂ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಿಸಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

..2..

Room No. 710, 7th Floor, 4th Gate, M.S. Building, Bengaluru - 560001. Phone : 080-22353961
E-mail : mskscxma@gmail.com | Website : www.ksczma.karnataka.gov.in

2) ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಕುಲ ಗ್ರಾಮದ ಸ.ನಂ. 6ಅ1ಅ ರಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಕ್ರೀಡಾ ಇಲಾಖೆಯ ವಸತಿ ನಿಲಯ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ, ಕಾರವಾರ, ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

3) ಕಾರವಾರದ ಕಡಲ ತೀರದ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗ ನಿರ್ಮಿಸಲಾದ ಕಟ್ಟಡ & ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ಆಯುಕ್ತರು, ನಗರಸಭೆ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

ಮುಂದುವರೆದು, ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಾರವಾರ ಇವರು ದಿನಾಂಕ: 25.09.2023 ರಂದು ಸಲ್ಲಿಸಿರುವ ವರದಿಯಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತ ನಿರ್ಮಿಸಲಾಗಿರುವ ಎಲ್ಲಾ ನಿರ್ಮಾಣಗಳನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ತೆರವುಗೊಳಿಸಲು ಮತ್ತು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯಲ್ಲಿ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವುದರಿಂದ ಸದರಿ ನಿರ್ದೇಶನ ಪಾಲಿಸಿರುವ ಕುರಿತು ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಎಲ್ಲಾ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ತಿಳಿಸಿರುವುದಾಗಿ ವರದಿಸಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದು, ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ದಿನಾಂಕ: 28.02.2024 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ 44ನೇ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ನಿರ್ಣಯವನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ.

"ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ 1986 ಸೆಕ್ಷನ್ 5 ರಂತೆ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿದ್ದರೂ ಈವರೆವಿಗೂ ಯಾವುದೇ ಕ್ರಮವಾಗದ ವಿಷಯವನ್ನು ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ವಿಸ್ತೃತವಾಗಿ ಚರ್ಚಿಸಲಾಯಿತು ಹಾಗೂ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಅಂತಿಮ ನೋಟಿಸ್ ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು".

ಪ್ರಾಧಿಕಾರದ ನಿರ್ಣಯದಂತೆ, ಮೇಲ್ಕಂಡ ಚಟುವಟಿಕೆಗಳನ್ನು ತೆರವುಗೊಳಿಸಲು ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ನಿಮಗೆ ಈ ಮೂಲಕ ಅಂತಿಮ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿದೆ. ಈ ನಿರ್ದೇಶನವನ್ನು ಸ್ವೀಕರಿಸಿದ 30 ದಿನಗಳೊಳಗಾಗಿ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ಕೈಗೊಂಡು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ತಪ್ಪಿದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು.

(ಆರ್. ಗೋಕುಲ್)
ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ,
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

Issue: 10
Dated: 02/04/24
12:45 pm

ಇವರಿಗೆ,
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ ಅಧ್ಯಕ್ಷರು,
ಕಾರವಾರ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ,
ಕಾರವಾರ ಜಿಲ್ಲೆ.

Near translation of directions issued under section 5 of E(P) Act No. FEE 6 CRZ 2018 Dated 01.04.2024 to D.C. karwar

Translation of Annexure-4

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

No. FEE 6 CRZ 2018 Date: 01.04.2024

Sir,

Sub: Violation of Coastal Regulation Zone Notification by carried out various activities on Dr. Rabindranath Tagore seashore - reg.

Ref:
1) Proceedings of the meeting of Karnataka State Coastal Zone Management Authority held on 06.02.2023.
2) Regional Director (Environment), Karwar vide letter No: PraNiPa/KaNiVa/Ni.Violation/2023-24/1371, Dated: Dated: 25.09.2023.
3) Proceedings of the 44th Karnataka State Coastal Zone Management Authority Meeting held on 28.02.2024

*****

With reference to the subject cited above, Mr. Shri. Balakrishna S.Pai, Advocate has given a legal notice, requesting to take appropriate action with regard to the constructions of a restaurant, a hotel extension building, a fish market building, a private bus stand, a multi-storey building and a rock garden etc. at Karwar beach in Uttara Kannada district, violating Coastal Regulation Zone Notification.

Accordingly, examining in the Authority meeting held on 27.04.2018, regarding violation of the CRZ Notification of 2011, the Authority had issued the notice on the said activities as per section 5 of the Environment (Protection) Act, 1986.

The said violation case was discussed in detail in the Karnataka State Coastal Zone Management Authority meeting held on 06.02.2024, and the direction was issued on 16.02.2023 according to Section 5 of Environment (Protection) Act, 1986 to the following violators. But no reply has been received so far.

1) Notice has been issued to Dr. Rabindranath Tagore beach development and conservation committee, Karwar to demolish the rock garden, unauthorised construction beside hotel drive inn and Branded Food Shops.

2) Notice has been issued to Director, Department of Youth Empowerment and Sports, Karwar to demolish the hostel building constructed in the survey number 6A1A of Chittakula Village, Karwar Taluk, Uttara Kannada District in No Development Zone of CRZ-III.

3) Notice has been issued to the Commissioner, Municipal Corporation, Karwar to demolish constructed building behind Mayuraverma Vedike at Karwar sea shore.

Further, in the report submitted by the Regional Director (Environment) Karwar on 25.09.2023, it has been informed to all the violators to complete demolish of all the unauthorized constructions constructed in violation of CRZ Notification and to submit the report for complying the said direction since the case has been filed in the Hon'ble Green Tribunal.

Further, the proposal has been discussed in detail at the 44th meeting of the Karnataka State Coastal Zone Management Authority held on 28.02.2024 and the following decision has been taken.

> **"It was discussed in detail that though the direction was issued under section 5 of the Environment Protection Act, 1986, there was no action taken and hence it was decided to issue a final notice to the violators to** demolish **the unauthorized constructions constructed in the Coastal Regulation Zone".**

As per the decision of the Authority, the final direction has been given to you under section 5 of the Environment Protection Act, 1986 to demolish the above mentioned unauthorized construction. Compliance report on the above direction shall be filed before the Authority within 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate necessary action in accordance with the law.

(R. Gokul)
Member Secretary, KSCZMA,
Forest, Ecology & Environment Department.

To:

District Commissioner/Chairman,
Karwar District Coastal Zone Management Committee
Karwar District.

RPAD

ಸತ್ಯಮೇವ ಜಯತೆ

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1986)

ಸಂಖ್ಯೆ: ಅಪಜೀ 06 ಸಿಆರ್‌ಝೆಡ್ 2018 ದಿನಾಂಕ: 01.04.2024.

ಮಾನ್ಯರೆ,

ವಿಷಯ: ಡಾ: ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ವಿವಿಧ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1) ದಿನಾಂಕ:06.02.2023 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿ.

2) ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ನಿ.ಉಲ್ಲಂಘನೆ/2023-24/1371, ದಿನಾಂಕ: 25.09.2023

3) ದಿನಾಂಕ: 28.02.2024 ರಂದು ನಡೆದ 44ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿ

*****

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕಡಲ ತೀರದ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗ ನಿರ್ಮಿಸಲಾದ ಕಟ್ಟಡ & ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸುವಂತೆ ಕೋರಿ ಶ್ರೀ. ಬಾಲಕೃಷ್ಣ ಎಸ್.ಪೈ., ವಕೀಲರು ಲೀಗಲ್ ನೋಟೀಸ್ ನೀಡಿರುತ್ತಾರೆ.

ಅದರಂತೆ CRZ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಕಾರವಾರದ ಕಡಲ ತೀರದ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗ ನಿರ್ಮಿಸಲಾದ ಕಟ್ಟಡ & ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ದಿನಾಂಕ: 27.04.2018 ರಂದು ನಡೆದ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಪರಿಶೀಲಿಸಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿರುವ ಹಿನ್ನಲೆಯಲ್ಲಿ ಸಿಆರ್‌ಝೆಡ್ ಅಧಿಸೂಚನೆ 2011 ರಂತೆ ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ಉಲ್ಲಂಘನೆದಾರರಾದ ತಮಗೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿತ್ತು. ಆದರೆ ಸೂಕ್ತ ಸಮಜಾಯಿಷಿ ಸ್ವೀಕೃತವಾಗದ ಕಾರಣ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ: 06.02.2023 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕಡಲ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಕೈಗೊಂಡ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ (Direction) ನಿರ್ದೇಶನವನ್ನು ದಿನಾಂಕ: 16.02.2023 ರಂದು ನೀಡಲಾಗಿತ್ತು. ಆದರೆ ಇದುವರೆಗೂ ಯಾವುದೇ ಸಮಜಾಯಿಷಿ ಸ್ವೀಕೃತವಾಗಿರುವುದಿಲ್ಲ.

..2..

Room No. 710, 7th Floor, 4th Gate, M.S. Building, Bengaluru - 560001. Phone : 080-22353961
E-mail : msksczma@gmail.com | Website : www.ksczma.karnataka.gov.in

ಮುಂದುವರೆದು, ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಾರವಾರ ಇವರು ದಿನಾಂಕ: 25.09.2023 ರಂದು ಸಲ್ಲಿಸಿರುವ ವರದಿಯಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತ ನಿರ್ಮಿಸಲಾಗಿರುವ ಎಲ್ಲಾ ನಿರ್ಮಾಣಗಳನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ತೆರವುಗೊಳಿಸಲು ಮತ್ತು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯಲ್ಲಿ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವುದರಿಂದ ಸದರಿ ನಿರ್ದೇಶನ ಪಾಲಿಸಿರುವ ಕುರಿತು ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಎಲ್ಲಾ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ತಿಳಿಸಿರುವುದಾಗಿ ವರದಿಸಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದು, ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ದಿನಾಂಕ: 28.02.2024 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ 44ನೇ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ನಿರ್ಣಯವನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ.

"ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ 1986 ಸೆಕ್ಷನ್ 5 ರಂತೆ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿದ್ದರೂ ಈವರೆವಿಗೂ ಯಾವುದೇ ಕ್ರಮವಾಗದ ವಿಷಯವನ್ನು ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ವಿಸ್ತೃತವಾಗಿ ಚರ್ಚಿಸಲಾಯಿತು ಹಾಗೂ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಅಂತಿಮ ನೋಟಿಸ್ ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು".

ಪ್ರಾಧಿಕಾರದ ನಿರ್ಣಯದಂತೆ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕಡಲ ತೀರದ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗ ನಿರ್ಮಿಸಲಾದ ಕಟ್ಟಡ & ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆ ನಿರ್ಮಿಸಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ನಿಮಗೆ ಈ ಮೂಲಕ ಅಂತಿಮ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿದೆ. ಈ ನಿರ್ದೇಶನವನ್ನು ಸ್ವೀಕರಿಸಿದ 30 ದಿನಗಳೊಳಗಾಗಿ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ಕೈಗೊಂಡು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ತಪ್ಪಿದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು.

(ಆರ್. ಗೋಕುಲ್)
ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ,
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

ಇವರಿಗೆ,
ಆಯುಕ್ತರು,
ನಗರ ಸಭೆ ಕಾರ್ಯಾಲಯ,
ಕಾರವಾರ

Issue: (3) 02/09/24
Dated: 12:45 p.

ಪ್ರತಿಯನ್ನು:

1. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ ಅಧ್ಯಕ್ಷರು, ಕಾರವಾರ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಕಾರವಾರ ಜಿಲ್ಲೆ.
2. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಕಾರವಾರ ಇವರಿಗೆ ತೆರವುಗೊಳಿಸಬೇಕಾಗಿರುವ ಕಟ್ಟಡದ ಹೆಚ್ಚುವರಿ ಭಾಗವನ್ನು ಗುರುತು ಮಾಡುವಂತೆ ಹಾಗೂ ಸದರಿ ಭಾಗವನ್ನು ತೆರವುಗೊಳಿಸಲು ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಸೂಚಿಸುವಂತೆ ಕೋರಿದೆ.

Near translation of directions issued under section 5 of E(P) Act No. FEE 6 CRZ 2018 Dated 01.04.2024 to Commissioner, Municipal Corporation

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

No. FEE 6 CRZ 2018 Date: 01.04.2024

Translation of Annexure - 5

Sir,

Sub: Violation of Coastal Regulation Zone Notification by carried out various activities on Dr. Rabindranath Tagore seashore - reg..

Ref: 1) Proceedings of the meeting of Karnataka State Coastal Zone Management Authority held on 06.02.2023.

2) Regional Director (Environment), Karwar vide letter No: PraNiPa/KaNiVa/Ni.Violation/2023-24/1371, Dated: Dated: 25.09.2023

3) Proceedings of the 44th Karnataka State Coastal Zone Management Authority Meeting held on 28.02.2024

*****

With reference to the subject cited above, Mr. Shri. Balakrishna S.Pai, Advocate has given a legal notice, requesting to take appropriate action with regard to the constructions of a temporary fish market behind the Mayuraverma Vedike of Karwar, Uttara Kannada District, violating Coastal Regulation Zone Notification.

Accordingly, examining in the meeting of the Authority held on 27.04.2018 with regard to the construction of a temporary fish market behind the Mayuraverma Vedike of Karwar, Uttara Kannada violating CRZ Notification as the prior approval of the Coastal Regulation Zone has not been obtained it has been considered as violation of CRZ Notification, 2011 and notice was given to you according to section 5 of the Environment (Protection) Act 1986. As the suitable reply has not been received, the said violation case was discussed in detail in the Karnataka State Coastal Zone Management Authority meeting held on 06.02.2024, and for the violators who have carried out unauthorized construction work in violation of Coastal Regulation Zone Notification on the coast of Karwar beach, Uttara Kannada District, the direction was issued on Date: 16.02.2023 according to Section 5 of Environment (Protection) Act, 1986. But no reply has been received so far.

Further, in a report submitted by the Regional Director (Environment) Karwar on 25.09.2023, it has been informed to all the violators to submit a report on the direction of the authorities to completely clear all the unofficial structures constructed in the area of CRZ Notification violation and all the violators have been directed to submit a report on the violation since the case has been registered in the Hon'ble Green Tribunal.

The proposal has been discussed in detail at the 44th meeting of the Karnataka State Coastal Zone Management Authority held on 28.02.2024 and the following decision has been taken.

"While the direction was issued under section 5 of the Environment Protection Act, 1986 there was no action taken and hence this was discussed in detail with the Authority and a final notice was issued to the violators to clear the illegal structures constructed in the Coastal Regulation Zone".

As per the decision of the Authority, the final direction has been given to you under section 5 of the Environment Protection Act, 1986 to demolish the constructed building and temporary fish market behind the Mayuraverma Vedike. Compliance report on the above direction shall be filed before the Authority within 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate necessary action in accordance with the law.

(R. Gokul)
Member Secretary, KSCZMA,
Forest, Ecology & Environment Department.

To:

The Commissioner,
Municipal Corporation,
Karwar.

Copy to:

1) District Collector/ Chairman, Karwar District Coastal Zone Management Committee, Karwar District.
2) Regional Director (Environment) Karwar has asked the petitioners to identify an additional part of the building to be cleared and direct the violators to clear the area.

ANNEXURE-6

~~RPAD~~

सत्यमेव जयते

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1986)

ಸಂಖ್ಯೆ: ಅಪಜೀ 06 ಸಿಆರ್‌ಝಡ್ 2018 ದಿನಾಂಕ: 01.04.2024.

ಮಾನ್ಯರೆ,

ವಿಷಯ: ಡಾ: ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ವಿವಿಧ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿರು ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1) ದಿನಾಂಕ:06.02.2023 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿ.
2) ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ನಿ.ಉಲ್ಲಂಘನೆ/2023-24/1371, ದಿನಾಂಕ: ದಿನಾಂಕ: 25.09.2023
3) ದಿನಾಂಕ: 28.02.2024. ರಂದು ನಡೆದ 44ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿ

* * * * *

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸ.ನಂ. ೬೮೧ಅ ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ - III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಸತಿ ನಿಲಯ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸುವಂತೆ ಕೋರಿ ಶ್ರೀ. ಬಾಲಕೃಷ್ಣ ಎಸ್.ಪೈ., ವಕೀಲರು ಲೀಗಲ್ ನೋಟೀಸ್ ನೀಡಿರುತ್ತಾರೆ.

ಅದರಂತೆ ದಿನಾಂಕ: 27.04.2018 ರಂದು ನಡೆದ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಪರಿಶೀಲಿಸಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸಿಆರ್‌ಝಡ್ ಅಧಿಸೂಚನೆ 2011 ರಂತೆ ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ಉಲ್ಲಂಘನೆದಾರರಾದ ತಮಗೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿತ್ತು. ಆದರೆ ಸೂಕ್ತ ಸಮಜಾಯಿಷಿ ಸ್ವೀಕೃತವಾಗದ ಕಾರಣ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ: 06.02.2023 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕಡಲ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಕೈಗೊಂಡ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ (Direction) ನಿರ್ದೇಶನವನ್ನು ದಿನಾಂಕ: 16.02.2023 ರಂದು ನೀಡಲಾಗಿತ್ತು. ಆದರೆ ಇದುವರೆಗೂ ಯಾವುದೇ ಸಮಜಾಯಿಷಿ ಸ್ವೀಕೃತವಾಗಿಲ್ಲ.

..2..

Room No. 710, 7th Floor, 4th Gate, M.S. Building, Bengaluru - 560001. Phone : 080-22353961
E-mail : mskscztna@gmail.com | Website : www.ksczma.karnataka.gov.in

ಮುಂದುವರೆದು, ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಾರವಾರ ಇವರು ದಿನಾಂಕ: 25.09.2023 ರಂದು ಸಲ್ಲಿಸಿರುವ ವರದಿಯಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತ ನಿರ್ಮಿಸಲಾಗಿರುವ ಎಲ್ಲಾ ನಿರ್ಮಾಣಗಳನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ತೆರವುಗೊಳಿಸಲು ಮತ್ತು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯಲ್ಲಿ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವುದರಿಂದ ಸದರಿ ನಿರ್ದೇಶನ ಪಾಲಿಸಿರುವ ಕುರಿತು ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಎಲ್ಲಾ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ತಿಳಿಸಿರುವುದಾಗಿ ವರದಿಸಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದು, ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ದಿನಾಂಕ: 28.02.2024 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ 44ನೇ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ನಿರ್ಣಯವನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ.

> **"ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ 1986 ಸೆಕ್ಷನ್ 5 ರಂತೆ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿದ್ದರೂ ಈವರೆವಿಗೂ ಯಾವುದೇ ಕ್ರಮವಾಗದ ವಿಷಯವನ್ನು ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ವಿಸ್ತೃತವಾಗಿ ಚರ್ಚಿಸಲಾಯಿತು ಹಾಗೂ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಅಂತಿಮ ನೋಟಿಸ್ ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು.**

ಪ್ರಾಧಿಕಾರದ ನಿರ್ಣಯದಂತೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಕುಲಾ ಗ್ರಾಮದ ಸ.ನಂ. 6ಅ1ಅ ರಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ-III ರ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ಸಾಹಸ ಕ್ರೀಡೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವಸತಿ ನಿಲಯ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ನಿಮಗೆ ಈ ಮೂಲಕ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿದೆ. ಈ ಅಂತಿಮ ನಿರ್ದೇಶನವನ್ನು ಸ್ವೀಕರಿಸಿದ 30 ದಿನಗಳೊಳಗಾಗಿ ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ಕೈಗೊಂಡು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ತಪ್ಪಿದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು.

(ಆರ್. ಗೋಕುಲ್)
ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ,
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

Issue: (3) 02/04/24 12:45AM
Dated:

ಇವರಿಗೆ,
ಸಹಾಯಕ ನಿರ್ದೇಶಕರು
ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ
ಕಾರವಾರ.

ಪ್ರತಿಯನ್ನು:
1) ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ ಅಧ್ಯಕ್ಷರು, ಕಾರವಾರ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಕಾರವಾರ ಜಿಲ್ಲೆ.
2) ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಕಾರವಾರ ಇವರಿಗೆ ತೆರವುಗೊಳಿಸಬೇಕಾಗಿರುವ ಕಟ್ಟಡದ ಹೆಚ್ಚುವರಿ ಭಾಗವನ್ನು ಗುರುತು ಮಾಡುವಂತೆ ಹಾಗೂ ಸದರಿ ಭಾಗವನ್ನು ತೆರವುಗೊಳಿಸಲು ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಸೂಚಿಸುವಂತೆ ಕೋರಿದೆ.

Near translation of directions issued under section 5 of E(P) Act No. FEE 6 CRZ 2018 Dated 01.04.2024 to Department of Youth Empowerment and Sports

Translation of Annexure - 6

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

No. FEE 6 CRZ 2018 Date: 01.04.2024

Sir,

Sub: Violation of Coastal Regulation Zone Notification by carried out various activities on Dr. Rabindranath Tagore seashore - reg.

Ref:
1) Proceedings of the meeting of Karnataka State Coastal Zone Management Authority held on 06.02.2023.
2) Regional Director (Environment), Karwar vide letter No: PraNiPa/KaNiVa/Ni.Violation/2023-24/1371, Dated: Dated: 25.09.2023.
3) Proceedings of the 44thKarnataka State Coastal Zone Management Authority Meeting held on 28.02.2024.

*****

With reference to the subject cited above, Mr. Shri. Balakrishna S.Pai, Advocate has given a legal notice, requesting to take appropriate action for the construction of a hostel building with respect of adventure sports in the No Development Zone of CRZ-III at Sy.No. 6A1A of Chittakula Village, Karwar Taluk, Uttara Kannada District,

Accordingly, examining in the meeting of the Authority held on 27.04.2018, as the prior approval of the Coastal Regulation Zone has not been obtained it has been considered as violation of CRZ Notification, 2011 and notice was given to you according to section 5 of the Environment (Protection) Act 1986. But due to non receipt of appropriate reply, the said violation case was discussed in detail in the Karnataka State Coastal Zone Management Authority meeting held on 06.02.2023, and for the violators who have carried out unauthorized construction work in violation of Coastal Regulation Zone Notification on the coast of Karwar, Uttara Kannada District, the direction was issued vide dated 16.02.2023 according to Section 5 of Environment (Protection) Act, 1986. But no reply has been received so far.

Further, in the report submitted by the Regional Director (Environment) Karwar on 25.09.2023, it has been informed to all the violators to complete demolish of all the unauthorized constructions constructed in violation of CRZ Notification and to submit the report for complying the said direction since the case has been filed in the Hon'ble Green Tribunal.

Further, the proposal has been discussed in detail at the 44th meeting of the Karnataka State Coastal Zone Management Authority held on 28.02.2024 and the following decision has been taken.

"It was discussed in detail that though the direction was issued under section 5 of the Environment Protection Act, 1986, there was no action taken and hence it was decided to issue a final notice to the violators to demolish the unauthorized constructions constructed in the Coastal Regulation Zone".

As per the decision of the Authority, you have been given the direction under section 5 of the Environment Protection Act, 1986 to demolish the construction of a hostel building constructed for adventure sports in the area of No Development Zone of CRZ-III in Sy. No. 6A1A of Chittakula Village, Karwar Taluk, Uttara Kannada District. Compliance report on the above direction shall be filed before the Authority within 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate necessary action in accordance with the law.

(R. Gokul)
Member Secretary, KSCZMA,
Forest, Ecology & Environment Department.

To:

Assistant Director,
Department of Youth Empowerment and Sports
Karwar.

Copy to:

1) District Collector/ Chairman, Karwar District Coastal Zone Management Committee, Karwar District.
2) Regional Director (Environment) Karwar has asked the petitioners to identify an additional part of the building to be cleared and direct the violators to clear the area.

-25- ANNEXURE-7

READ

सत्यमेव जयते

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

(Constituted by MoEF & C.C Government of India, under Sub-Section (1) & (3) of E(P) Act 1986)

ಸಂಖ್ಯೆ: ಅಪಜೀ 06 ಸಿಆರ್‌ಝಡ್ 2018 ದಿನಾಂಕ: 01.04.2024.

ಮಾನ್ಯರೆ,

ವಿಷಯ: ಡಾ: ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ವಿವಿಧ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1) ದಿನಾಂಕ:06.02.2023 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿ.

2) ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ಕನಿವ/ನಿ.ಉಲ್ಲಂಘನೆ/2023-24/1371,ದಿನಾಂಕ: 25.09.2023

3) ದಿನಾಂಕ: 28.02.2024 ರಂದು ನಡೆದ 44ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ನಡವಳಿ

* * * * *

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ರೆಸ್ಟೋರೆಂಟ್ ನಿರ್ಮಾಣ, ಹೋಟೆಲ್‌ನ ವಿಸ್ತರಣಾ ಕಟ್ಟಡ ನಿರ್ಮಾಣ, ಮೀನು ಮಾರುಕಟ್ಟೆ ಕಟ್ಟಡ, ಖಾಸಗಿ ಬಸ್ ನಿಲ್ದಾಣ, ಬಹುಮಹಡಿ ಕಟ್ಟಡ ಹಾಗೂ ರಾಕ್ ಗಾರ್ಡನ್ ಮುಂತಾದವುಗಳು ತಲೆ ಎತ್ತುತ್ತಿದ್ದು, ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮವಹಿಸುವಂತೆ ಕೋರಿ ಶ್ರೀ. ಬಾಲಕೃಷ್ಣ ಎಸ್.ಪೈ., ವಕೀಲರು ಲೀಗಲ್ ನೋಟೀಸ್ ನೀಡಿರುತ್ತಾರೆ.

ಅದರಂತೆ CRZ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ರಾಕ್ ಗಾರ್ಡನ್, ಹೋಟೆಲ್ ಡ್ರೈವ್ - ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಹಾಗೂ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಿಸಿರುವ ಬಗ್ಗೆ ದಿನಾಂಕ: 27.04.2018 ರಂದು ನಡೆದ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಪರಿಶೀಲಿಸಿ ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವ್ಯವಸ್ಥಾಪಕರು, ಜಿಲ್ಲಾ ನಿರ್ಮಿತಿ ಕೇಂದ್ರ ಕಾರವಾರ ರವರು CRZ ಪೂರ್ವಾನುಮತಿ ಪಡೆಯದೇ CRZ-I ಹಾಗೂ CRZ II ಪ್ರದೇಶಗಳಲ್ಲಿ ರಾಕ್ ಗಾರ್ಡನ್ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಪೂರ್ವಾನುಮತಿ ಪಡೆದಿರುವುದಿಲ್ಲ. ಅದರಂತೆ ಸಿಆರ್‌ಝಡ್ ಅಧಿಸೂಚನೆ 2011 ರಂತೆ ಸದರಿ ಚಟುವಟಿಕೆಗಳನ್ನು ಉಲ್ಲಂಘನೆಯೆಂದು ಪರಿಗಣಿಸಿ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿತ್ತು.

..2..

Room No. 710, 7th Floor, 4th Gate, M.S. Building, Bengaluru - 560001. Phone : 080-22353961
E-mail : mskszma@gmail.com | Website : www.ksczma.karnataka.gov.in

ಈ ನೋಟಿಸ್‌ಗೆ ಉತ್ತರವಾಗಿ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಉತ್ತರ ಕನ್ನಡ ಪ್ರವಾಸೋದ್ಯಮ ತಾಣ ಮತ್ತು ಅಭಿವೃದ್ಧಿ, ಸಂರಕ್ಷಣಾ ಸಮಿತಿ ಕಾರವಾರ ಇವರು ದಿನಾಂಕ: 29.06.2018 ರಂದು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ವರದಿಯಲ್ಲಿ ಹಳೆ ಕಟ್ಟಡಗಳನ್ನು ನವೀಕರಿಸಲಾಗಿದೆ ಹಾಗೂ ಹೊಸದಾಗಿ ಯಾವುದೇ ನಿರ್ಮಾಣವನ್ನು ಮಾಡಿರುವುದಿಲ್ಲವೆಂದು ಸಮಜಾಯಿಷಿ ನೀಡಿರುತ್ತಾರೆ.

ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ: 07.03.2019 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ಪರಿಗಣಿಸಿ ಪರಿಶೀಲಿಸಿತ್ತು. ದಿನಾಂಕ; 29.06.2018 ರ ವರದಿಯಲ್ಲಿನ ಅಂಶಗಳ ಮೇಲೆ ಇನ್ನೊಮ್ಮೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ ವಿವರವಾದ ವರದಿಯನ್ನು ನೀಡುವಂತೆ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಾರವಾರ ರವರಿಗೆ ತಿಳಿಸಲು ನಿರ್ಣಯಿಸಲಾಯಿತು ಹಾಗೂ ವರದಿಯಲ್ಲಿ ಸದರಿ ಕಟ್ಟಡಗಳು 1991ರ ಪೂರ್ವದಲ್ಲಿದ್ದ ಅಧಿಕೃತ ಕಟ್ಟಡಗಳು ಎಂಬುದಾಗಿ ಸಮರ್ಥಿಸಿಕೊಂಡಿರುವುದರಿಂದ 1991 ರ ಪೂರ್ವದಲ್ಲಿಯೇ ಈ ಕಟ್ಟಡಗಳು ಅಸ್ತಿತ್ವದಲ್ಲಿದ್ದವು ಎಂಬುದಕ್ಕೆ ಪುರಾವೆಯಾಗಿ ದಾಖಲೆಯನ್ನು ಒದಗಿಸುವಂತೆ, ತಮಗೆ ದಿನಾಂಕ: 09.09.2020 ರಂದು ಸೂಚನೆ ನೀಡಲಾಗಿತ್ತು. ಆದರೆ ಈ ಬಗ್ಗೆ ಯಾವುದೇ ವರದಿ ಸ್ವೀಕೃತವಾಗಿಲ್ಲದ ಕಾರಣ ದಿನಾಂಕ: 25.2.2022 ರಂದು ನೆನಪೋಲೆ ಬರೆಯಲಾಗಿದೆ. ಆದರೆ ಈವರೆಗೂ ವರದಿ ಸ್ವೀಕೃತವಾಗಿರುವುದಿಲ್ಲ.

ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣವನ್ನು ದಿನಾಂಕ: 06.02.2023 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಿ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಕಡಲ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಕೈಗೊಂಡ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಮತ್ತೊಮ್ಮೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ (Direction) ನಿರ್ದೇಶನವನ್ನು ದಿನಾಂಕ: 16.02.2023 ರಂದು ನೀಡಲಾಗಿತ್ತು. ಆದರೆ ಇದುವರೆಗೂ ಯಾವುದೇ ಸಮಜಾಯಿಷಿ ಸ್ವೀಕೃತವಾಗಿಲ್ಲ.

ಮುಂದುವರೆದು, ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಾರವಾರ ಇವರು ದಿನಾಂಕ: 25.09.2023 ರಂದು ಸಲ್ಲಿಸಿರುವ ವರದಿಯಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತ ನಿರ್ಮಿಸಲಾಗಿರುವ ಎಲ್ಲಾ ನಿರ್ಮಾಣಗಳನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ತೆರವುಗೊಳಿಸಲು ಮತ್ತು ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿಯಲ್ಲಿ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವುದರಿಂದ ಸದರಿ ನಿರ್ದೇಶನ ಪಾಲಿಸಿರುವ ಕುರಿತು ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಎಲ್ಲಾ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ತಿಳಿಸಿರುವುದಾಗಿ ವರದಿಸಿರುತ್ತಾರೆ.

ಮುಂದುವರೆದು, ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ದಿನಾಂಕ: 28.02.2024 ರಂದು ನಡೆದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ 44ನೇ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ ವಿವರವಾಗಿ ಚರ್ಚಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ನಿರ್ಣಯವನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ.

"ಪರಿಸರ ಸಂರಕ್ಷಣಾ ಕಾಯ್ದೆ 1986 ಸೆಕ್ಷನ್ 5 ರಂತೆ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿದ್ದರೂ ಈವರೆವಿಗೂ ಯಾವುದೇ ಕ್ರಮವಾಗದ ವಿಷಯವನ್ನು ಪ್ರಾಧಿಕಾರದಲ್ಲಿ ವಿಸ್ತೃತವಾಗಿ ಚರ್ಚಿಸಲಾಯಿತು ಹಾಗೂ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಅಂತಿಮ ನೋಟಿಸ್ ನೀಡಲು ತೀರ್ಮಾನಿಸಲಾಯಿತು".

..3..

ಪ್ರಾಧಿಕಾರದ ನಿರ್ಣಯದಂತೆ, ರಾಕ್ ಗಾರ್ಡನ್, ಹೋಟೆಲ್ ಡ್ರೈವ್ - ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಹಾಗೂ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಿಸಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ತೆರವು ಮಾಡುವಂತೆ ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ 1986 ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ ನಿಮಗೆ ಈ ಮೂಲಕ ಅಂತಿಮ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿದೆ. ಈ ನಿರ್ದೇಶನವನ್ನು ಸ್ವೀಕರಿಸಿದ 30 ದಿನಗಳೊಳಗಾಗಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ತಪ್ಪಿದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಮುಂದಿನ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದು.

(ಆರ್. ಗೋಕುಲ್)
ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ,
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

ಇವರಿಗೆ,

ಉಪ ನಿರ್ದೇಶಕರು ಹಾಗೂ
ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ,
ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲಾ ಪ್ರವಾಸೋದ್ಯಮ ಅಭಿವೃದ್ಧಿ ಸಮಿತಿ,
ಕಾರವಾರ, ಉತ್ತರ ಕನ್ನಡ-581301.

ಪ್ರತಿಯನ್ನು:

1. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ ಅಧ್ಯಕ್ಷರು, ಕಾರವಾರ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ, ಕಾರವಾರ ಜಿಲ್ಲೆ.
2. ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಕಾರವಾರ ಇವರಿಗೆ ತೆರವುಗೊಳಿಸಬೇಕಾಗಿರುವ ಕಟ್ಟಡದ ಹೆಚ್ಚುವರಿ ಭಾಗವನ್ನು ಗುರುತು ಮಾಡುವಂತೆ ಹಾಗೂ ಸದರಿ ಭಾಗವನ್ನು ತೆರವುಗೊಳಿಸಲು ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಸೂಚಿಸುವಂತೆ ಕೋರಿದೆ.

Issue: 02/04/24
Dated: 12/04 5P

Near translation of directions issued under section 5 of E(P) Act No. FEE 6 CRZ 2018 Dated 01.04.2024 to Uttara Kannada District Tourism Development Committee

Translation of Annexure - 7

KARNATAKA STATE COASTAL ZONE MANAGEMENT AUTHORITY

No. FEE 6 CRZ 2018 Date: 01.04.2024

Sir,

Sub: Violation of Coastal Regulation Zone Notification by carried out various activities on Dr. Rabindranath Tagore seashore - reg.

Ref: 1)Proceedings of the meeting of Karnataka State Coastal Zone Management Authority held on 06.02.2023.
)Regional Director (Environment), Karwar vide letter No: PraNiPa/KaNiVa/Ni.Violation/2023-24/1371, Dated: Dated: 25.09.2023
3)Proceedings of the 44th Karnataka State Coastal Zone Management Authority Meeting held on 28.02.2024

*****

With reference to the subject cited above, Mr. Shri. Balakrishna S.Pai, Advocate has given a legal notice, requesting to take appropriate action with regard to the unauthorized constructions of restaurant, a hotel extension building, a fish market building, a private bus stand, a multi-storey building and a rock garden, violating Coastal Regulation Zone Notification.

Accordingly, examining in the meeting of the Authority held on 27.04.2018 with regard to the unauthorized constructions of rock garden, branded food shops constructed beside hotel drive-in has been discussed in the Authority meeting held on 27.04.2018, and it was noticed that Managing Director, District Reconstruction Center has not taken the permission of CRZ to construct the building in CRZ I and CRZ II. Hence, the notice has been issued for the said constructions as per section 5 of the Environment (Protection) Act, 1986.

In response to this notice Additional District Collector and Member Secretary, Uttara Kannada Tourism Destination and Development, Conservation Committee Karwar have submitted a report to the authority on 29.06.2018 and in the said report reply has given that the old buildings have been renovated and no new construction will be done.

The said violation case was considered and examined in the meeting of Karnataka State Coastal Zone Management Authority held on 07.03.2019. It was decided to inform the Regional Director (Environment) Karwar to re-inspect the points in the report dated 29.06.2018 and give a detailed report and to furnish him with a document as proof that these buildings existed before 1991 as the said buildings were claimed to be pre-1991 official buildings on 09.09.2020. But no report has been received in this regard Date: 25.2.2022 reminder letter has been written. But till now the report is not received.

The said violation case was discussed in detail in the meeting of the Karnataka State Coastal Zone Management Authority held on 06.02.2023 and once again the direction as per section 5 of the Environment (Protection) Act, 1986 was issued to the violators who carried out unauthorized construction work in violation of the Coastal Control Zone Notification on the coast of Karwar in Uttara Kannada District on 16.02.2023. But so far no reply has been accepted.

Further, in the report submitted by the Regional Director (Environment) Karwar on 25.09.2023, it has been informed to all the violators to complete demolish of all the unauthorized constructions constructed in violation of CRZ Notification and to submit the report for complying the said direction since the case has been filed in the Hon'ble Green Tribunal.

Further, the proposal has been discussed in detail at the 44th meeting of the Karnataka State Coastal Zone Management Authority held on 28.02.2024 and the following decision has been taken.

"It was discussed in detail that though the direction was issued under section 5 of the Environment Protection Act, 1986, there was no action taken and hence it was decided to issue a final notice to the violators to demolish the unauthorized constructions constructed in the Coastal Regulation Zone".

As per the decision of the Authority, the final direction has been given to you under section 5 of the Environment Protection Act, 1986 to demolish the illegal construction of rock garden, branded food shops constructed beside hotel drive-in. Compliance report on the above direction shall be filed before the Authority within 30 days from the date of receipt of this direction, failing which the Authority will be constrained to initiate necessary action in accordance with the law.

(R. Gokul)
Member Secretary, KSCZMA,
Forest, Ecology & Environment Department.

To:

Deputy Director and
Member Secretary,
Uttara Kannada District Tourism Development Committee
Karwar, Uttara Kannada – 581301.

Copy to:

1) District Collector/ Chairman, Karwar District Coastal Zone Management Committee, Karwar District.
2) Regional Director (Environment) Karwar has asked the petitioners to identify an additional part of the building to be demolished and direct the violators to clear the area.

ANNEXURE-8

ಎನ್. ಮಂಜುನಾಥ ಪ್ರಸಾದ್, ಭಾ.ಆ.ಸೇ.
ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
Government of Karnataka

N. MANJUNATHA PRASAD, I.A.S
Additional Chief Secretary to Govt.
Forest, Ecology and Environment
Department

ಅ.ಸ.ಪ.ಸಂಖ್ಯೆ: ಅಪಜೀ 06 ಸಿಆರ್‌ಝಡ್ 2018

ದಿನಾಂಕ: 30.08.2024.

ಶ್ರೀಮತಿ. ಕೆ. ಲಕ್ಷ್ಮಿಪ್ರಿಯ ರವರೇ,

ವಿಷಯ: ಕಾರವಾರದ ಡಾ: ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ವಿವಿಧ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿರು ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಇವರ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಡಿಯ ಸಮ ಸಂಖ್ಯೆಯ ನಿರ್ದೇಶನ ದಿನಾಂಕ: 01.04.2024.

* * * * *

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖದಲ್ಲಿ ನಮೂದಿಸಲಾದ ದಿನಾಂಕ: 01.04.2024ರ ನಿರ್ದೇಶನದ ಕಡೆಗೆ ತಮ್ಮ ಗಮನ ಸೆಳೆಯಲಾಗಿದೆ. ಅದರಂತೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣವಾಗುತ್ತಿರುವುದನ್ನು ದಿನಾಂಕ: 06.02.2023 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಪರಿಶೀಲಿಸಿ, ದಿನಾಂಕ: 16.02.2023 ರಂದು ಈ ಕೆಳಕಂಡ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಸದರಿ ನಿರ್ಮಾಣಗಳನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ (Direction) ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿತ್ತು.

1) ರಾಕ್ ಗಾರ್ಡನ್, ಹೋಟೆಲ್ ಡ್ರೈವ್ - ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಹಾಗೂ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಿಸಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.
2) ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಕುಲ ಗ್ರಾಮದ ಸ.ನಂ. 6ಅ1ಅ ರಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಕ್ರೀಡಾ ಇಲಾಖೆಯ ವಸತಿ ನಿಲಯ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ, ಕಾರವಾರ, ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.
3) ಕಾರವಾರದ ಕಡಲ ತೀರದ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗ ನಿರ್ಮಿಸಲಾದ ಕಟ್ಟಡ & ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ಆಯುಕ್ತರು, ನಗರಸಭೆ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

ಆದರೆ ಉಲ್ಲಂಘನೆದಾರರಿಂದ ಹಾಗೂ ಜಿಲ್ಲಾಡಳಿತದಿಂದ ಯಾವುದೇ ಮಾಹಿತಿ ಸ್ವೀಕೃತವಾಗದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠದಲ್ಲಿ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣವು ದಾಖಲಾಗಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ವಿಷಯವನ್ನು ದಿನಾಂಕ: 28.03.2024 ರಂದು ನಡೆದ 44ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ತೀರ್ಮಾನದಂತೆ, ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ, 1986ರ ಸೆಕ್ಷನ್ 5 ರಡಿಯಲ್ಲಿ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖಿತ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿತ್ತು.

..2..

ಆದರೆ ಈವರೆವಿಗೂ ಯಾವುದೇ ಕ್ರಮವಾಗದ ವಿಷಯವನ್ನು ದಿನಾಂಕ: 22.07.2024 ರಂದು ನಡೆದ 45ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿಸ್ತೃತವಾಗಿ ಚರ್ಚಿಸಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠದಲ್ಲಿ ಮುಂದಿನ ವ್ಯತಿರಿಕ್ತ ಆದೇಶಗಳಿಗೆ ಹಾಗೂ ಮುಂದಿನ ಆಗು ಹೋಗುಗಳಿಗೆ ತಮ್ಮನ್ನೇ ಜವಾಬಾರರನ್ನಾಗಿ ಮಾಡಲು ನಿರ್ಣಯಿಸಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಘನವೆತ್ತ ನ್ಯಾಯಮಂಡಳಿಯು ನೀಡಿದ ದಿನಾಂಕ:21.05.2024 ರ ಆದೇಶದಲ್ಲಿ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

1. Mr. H.K. Vasanth, the learned counsel appearing for the Karnataka SCZMA has filed a paper book, considering the notice issued on 01.04.2024 by the Karnataka SCZMA under Section 5 of the Environment (Protection) Act, 1986 to demolish the unauthorized construction within 30 days.
2. On 12.04.2024, a reply was filed by the Department of Tourism, Uttara Kannada District, Karwar.
3. Today, it is stated that in view of the Lok Sabha Election Model Code of Conduct, the Deputy Commissioner is on election duty and after the completion of the election process; the illegal construction would be removed.
4. In this regard, we direct the Karnataka SCZMA to file a status report before the next date of hearing.

ಅದರಂತೆ ಮುಂದಿನ ವಿಚಾರಣಾ ದಿನಾಂಕ:05.08.2024 ರೊಳಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಅನುಸರಣಾ ವರದಿ (status report) ಸಲ್ಲಿಸುವಂತೆ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಯು ಸೂಚಿಸಿರುತ್ತದೆ.

ಪ್ರಸ್ತುತ ಲೋಕಸಭಾ ಚುನಾವಣೆ ಪ್ರಕ್ರಿಯೆ ಮುಗಿದ ತರುವಾಯ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವುದಾಗಿ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಗೆ ಸಲ್ಲಿಸಿರುವ ಮೇರೆಗೆ ಈ ಪ್ರಕರಣವನ್ನು ಅತ್ಯಂತ ಗಂಭೀರವಾಗಿ ಹಾಗೂ ಅಗ್ರಾಧ್ಯತೆಯ ಮೇಲೆ ಪರಿಗಣಿಸಿ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡಗಳನ್ನು ತೆರವುಗೊಳಿಸಿ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಗೆ ಹಾಗೂ ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಗೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಅತೀ ಜರೂರಾಗಿ ಸಲ್ಲಿಸುವಂತೆ ಕೋರಲಾಗಿದೆ.

ಶುಭಾಶಯಗಳೊಂದಿಗೆ

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಶ್ರೀಮತಿ. ಕೆ. ಲಕ್ಷ್ಮಿಪ್ರಿಯ, ಭಾ.ಆ.ಸೇ.,
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ ಅಧ್ಯಕ್ಷರು,
ಕಾರವಾರ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ,
ಕಾರವಾರ ಜಿಲ್ಲೆ.

Near translation of D.O. letter No. FEE 6 CRZ 2018 Dated 30.08.2024 from Additional Chief Secretary to Govt, Forest, Ecology and Environment to Deputy Commissioner, Uttara Kannada District.

Translation of Annexure - 8

D.O. letter No. FEE 6 CRZ 2018 Date: 30.08.2024.

Smt. Lakshmi Priya. K,

Sub: Violation of Coastal Regulation Zone Notification by carrying out various activities on Dr. Rabindranath Tagore seashore - reg.

Ref: Direction of even number Dated: 01.04.2024 under section 5 of the Environment (Protection) Act 1986 by Member Secretary, Karnataka State Coastal Zone Management Authority.

Your attention is drawn to the direction dated: 01.04.2024 cited above with reference to the subject above. Accordingly, construction of unauthorized buildings in violation of Coastal Regulation Zone Notification on the coast of Karwar, Uttara Kannada District was discussed in detail in the Karnataka State Coastal Zone Management Authority meeting held on 06.02.2023, and direction under Section 5 of Environment (Protection) Act, 1986 were issued vide dated 16.02.2023 to the following violators to remove the said constructions.

1) Notice has been issued to Dr. Rabindranath Tagore beach Development and Conservation Committee , Karwar to demolish the rock garden, unauthorised construction beside hotel drive inn and Branded Food Shops.

2) Notice has been issued to Director, Department of Youth Empowerment and Sports, Karwar to demolish the hostel building constructed in the survey number 6A1A of Chittakula Village, Karwar Taluk, Uttara Kannada District in No Development Zone of CRZ-III.

3) Notice has been issued to the Commissioner, Municipal Corporation, Karwar to demolish constructed building behind Mayuraverma Vedike at Karwar sea shore.

However, as the information from violators and district administrator have not been received and said violation case has also been filed in Hon'ble National Green Tribunal, direction cited at reference has been issued under section 5 of the Environment (Protection) Act, 1986 to demolish the unauthorized construction, as per the decision of 44th meeting of the Karnataka State Coastal Zone Management Authority held on 28.02.2024.

However, the matter, for which no action has been taken till date, was discussed in detail in the meeting of 45th Karnataka State Coastal Zone Management Authority held on 22.07.2024 and it was decided to make yourselves directly

responsible for any further adverse orders and further developments in the Hon'ble National Green Tribunal.

Further, the Hon'ble Tribunal vide order dated:21.05.2024 directed as follows.

9. Mr. H.K. Vasanth, the learned counsel appearing for the Karnataka SCZMA has filed a paper book, considering the notice issued on 01.04.2024 by the Karnataka SCZMA under Section 5 of the Environment (Protection) Act, 1986 to demolish the unauthorised construction within 30 days.
10. On 12.04.2024, a reply was filed by the Department of Tourism, Uttara Kannada District, Karwar.
11. Today, it is stated that in view of the Lok Sabha Election Model Code of Conduct, the Deputy Commissioner is on election duty and after the completion of the election process, the illegal construction would be removed.
12. In this regard, we direct the Karnataka SCZMA to file a status report before the next date of hearing.

Accordingly, the Hon'ble Tribunal directed the Karnataka State Coastal Zone Management Authority to file status report before the next date of hearing dated 05.08.2024.

Presently, as it has been submitted to the Hon'ble Tribunal that the illegal building will be vacated after the completion of the Lok Sabha election process, it is requested to consider this case very seriously and on an urgent basis, vacate the illegal structures constructed in the Coastal Regulation Zone and submit a complaince report to the Hon'ble Tribunal and the Department of Ecology and Environment as a matter of urgency.

With regards

Yours sincerely

Smt. K. Lakshmi Priya, I.A.S.,
District Commissioner/ Chairman,
Uttara Kannada District Coastal Zone Management Committee,
Uttara Kannada District.
Karwar

-34- ANNEXURE-9

ಅಂಜುಮ್ ಪರ್ವೇಜ್, ಭಾ.ಆ.ಸೇ.
ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ
ಅರಣ್ಯ, ಜೀವಿ ಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
Government of Karnataka

ANJUM PARWEZ, I.A.S
Additional Chief Secretary to Govt.
Forest, Ecology and Environment
Department

ಅ.ಸ.ಪ.ಸಂಖ್ಯೆ: ಅಪಜೀ 10 ಇಎಎ 2023

ದಿನಾಂಕ: 20.03.2025.

ಶ್ರೀಮತಿ. ಕೆ. ಲಕ್ಷ್ಮಿಪ್ರಿಯ ರವರೇ,

ವಿಷಯ: ಕಾರವಾರದ ಡಾ: ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ವಿವಿಧ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:
1. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಇವರ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಡಿಯ ಸಮ ಸಂಖ್ಯೆಯ ನಿರ್ದೇಶನ ದಿನಾಂಕ: 01.04.2024.
2. ಸಮ ಸಂಖ್ಯೆಯ ಅರೆ ಸರ್ಕಾರಿ ಪತ್ರ ದಿನಾಂಕ: 30.08.2024.

* * * * *

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಪತ್ರಗಳತ್ತ ತಮ್ಮ ಗಮನ ಸೆಳೆಯಲಾಗಿದೆ. ಅದರಂತೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣವಾಗುತ್ತಿರುವುದನ್ನು ದಿನಾಂಕ: 06.02.2023 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಪರಿಶೀಲಿಸಿ, ದಿನಾಂಕ: 16.02.2023 ರಂದು ಈ ಕೆಳಕಂಡ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಸದರಿ ನಿರ್ಮಾಣಗಳನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ (Direction) ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿತ್ತು.

1) ರಾಕ್ ಗಾರ್ಡನ್, ಹೋಟೆಲ್ ಡ್ರೈವ್ - ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಹಾಗೂ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಿಸಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

2) ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಕುಲ ಗ್ರಾಮದ ಸ.ನಂ. 6ಅ1ಅ ರಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಕ್ರೀಡಾ ಇಲಾಖೆಯ ವಸತಿ ನಿಲಯ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ, ಕಾರವಾರ, ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

3) ಕಾರವಾರದ ಕಡಲ ತೀರದ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗ ನಿರ್ಮಿಸಲಾದ ಕಟ್ಟಡ & ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ಆಯುಕ್ತರು, ನಗರಸಭೆ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

ಆದರೆ, ಉಲ್ಲಂಘನೆದಾರರಿಂದ ಹಾಗೂ ಜಿಲ್ಲಾಡಳಿತದಿಂದ ಈವರೆವಿಗೂ ಯಾವುದೇ ಮಾಹಿತಿ ಸ್ವೀಕೃತವಾಗದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠದಲ್ಲಿ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣವು ದಾಖಲಾಗಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ವಿಷಯವನ್ನು ದಿನಾಂಕ: 28.03.2024 ರಂದು ನಡೆದ 44ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ತೀರ್ಮಾನದಂತೆ, ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ, 1986ರ ಸೆಕ್ಷನ್ 5 ರಡಿಯಲ್ಲಿ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ (1) ರಲ್ಲಿ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿತ್ತು.

ನಂ. 448, 4ನೇ ಮಹಡಿ, ಗೇಟ್ ನಂ.2, ಬಹುಮಹಡಿ ಕಟ್ಟಡ, ಡಾ|| ಬಿ.ಆರ್. ಅಂಬೇಡ್ಕರ್ ವೀಧಿ, ಬೆಂಗಳೂರು-560 001
ದೂರವಾಣಿ: 080-2225 6722 / 2203 2509, ಮಿಂಚಂಚೆ: prs-fee@karnataka.gov.in / prsfee@gmail.com
No. 448, 4th floor, Gate No.2, M.S. Building, Dr. B.R Ambedkar Veedhi, Bengaluru – 560 001
Tel: 2225 6722 / 2203 2509, Email: prs-fee@karnataka.gov.in / prsfee@gmail.com

ಆದರೆ, ಈವರೆವಿಗೂ ಯಾವುದೇ ಕ್ರಮವಾಗದ ವಿಷಯವನ್ನು ದಿನಾಂಕ: 22.07.2024 ರಂದು ನಡೆದ 45ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿಸ್ತೃತವಾಗಿ ಚರ್ಚಿಸಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠದಲ್ಲಿ ಮುಂದಿನ ವ್ಯತಿರಿಕ್ತ ಆದೇಶಗಳಿಗೆ ಹಾಗೂ ಮುಂದಿನ ಆಗು-ಹೋಗುಗಳಿಗೆ ತಮ್ಮನ್ನೇ ನೇರ ಜವಾಬ್ದಾರರನ್ನಾಗಿ ಮಾಡಲು ನಿರ್ಣಯಿಸಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಘನವೆತ್ತ ನ್ಯಾಯಮಂಡಳಿಯು ನೀಡಿದ ದಿನಾಂಕ:21.05.2024 ರ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

1. Mr. H.K. Vasanth, the learned counsel appearing for the Karnataka SCZMA has filed a paper book, considering the notice issued on 01.04.2024 by the Karnataka SCZMA under Section 5 of the Environment (Protection) Act, 1986 to demolish the unauthorized construction within 30 days.
2. On 12.04.2024, a reply was filed by the Department of Tourism, Uttara Kannada District, Karwar.
3. Today, it is stated that in view of the Lok Sabha Election Model Code of Conduct, the Deputy Commissioner is on election duty and after the completion of the election process, the illegal construction would be removed.
4. In this regard, we direct the Karnataka SCZMA to file a status report before the next date of hearing.

ಅದರಂತೆ, ಮುಂದಿನ ವಿಚಾರಣಾ ದಿನಾಂಕದೊಳಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಅನುಸರಣಾ ವರದಿ (status report) ಸಲ್ಲಿಸುವಂತೆ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಯು ಸೂಚಿಸಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಲೋಕಸಭಾ ಚುನಾವಣೆ ಪ್ರಕ್ರಿಯೆ ಮುಗಿದ ತರುವಾಯ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವುದಾಗಿ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಗೆ ಸಲ್ಲಿಸಿರುವ ಮೇರೆಗೆ ಈ ಪ್ರಕರಣವನ್ನು ಅತ್ಯಂತ ಗಂಭೀರವಾಗಿ ಹಾಗೂ ಅಗ್ರಾದ್ಯತೆಯ ಮೇಲೆ ಪರಿಗಣಿಸಿ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡಗಳನ್ನು ತೆರವುಗೊಳಿಸಿ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಗೆ ಹಾಗೂ ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಗೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಅತೀ ಜರೂರಾಗಿ ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ (2) ರ ಪತ್ರದಲ್ಲಿ ಕೋರಲಾಗಿತ್ತು. ಆದರೆ ತಮ್ಮಿಂದ ಈವರೆವಿಗೂ ಯಾವುದೇ ಅನುಸರಣಾ ವರದಿಯು ಸ್ವೀಕೃತವಾಗದೇ ಇರುವುದು ವಿಷಾದನೀಯ.

ಆದುದರಿಂದ, ಸದರಿ ಪ್ರಕರಣವನ್ನು ತಮ್ಮ ವೈಯಕ್ತಿಕ ಗಮನಹರಿಸಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಗೆ ಹಾಗೂ ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಗೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಕೂಡಲೇ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಿದೆ.

ಶುಭಾಶಯಗಳೊಂದಿಗೆ

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

12.25

ಶ್ರೀಮತಿ. ಕೆ. ಲಕ್ಷ್ಮಿಪ್ರಿಯ, ಭಾ.ಆ.ಸೇ.,
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ ಅಧ್ಯಕ್ಷರು,
ಕಾರವಾರ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ,
ಕಾರವಾರ ಜಿಲ್ಲೆ.

Near translation of D.O. letter No. FEE 10 EAA 2023, Dated 20.03.2025 from Additional Chief Secretary to Govt, Forest, Ecology and Environment to Deputy Commissioner, Uttara Kannada District.

Translation of Annexure - 9

D.O. letter No. FEE 10 EAA 2023 Date: 20.03.2025.

Smt. Lakshmi Priya. K,

Sub: Violation of Coastal Regulation Zone Notification by carrying out various activities on Dr. Rabindranath Tagore seashore - reg.

Ref: 3. Direction of even number Dated: 01.04.2024 under section 5 of the Environment (Protection) Act 1986 by Member Secretary, Karnataka State Coastal Zone Management Authority.

4. D.O. letter of even number dated 30.08.2024.

Your attention is drawn to the letter cited above with reference to the subject above. Accordingly, construction of unauthorized buildings in violation of Coastal Regulation Zone Notification on the coast of Karwar, Uttara Kannada District was discussed in detail in the Karnataka State Coastal Zone Management Authority meeting held on 06.02.2023, and direction under Section 5 of Environment (Protection) Act, 1986 were issued vide dated 16.02.2023 to the following violators to remove the said constructions.

1) Notice has been issued to Dr. Rabindranath Tagore Beach Development and Conservation Committee, Karwar to demolish the rock garden, unauthorised construction beside hotel drive inn and Branded Food Shops.

2) Notice has been issued to Director, Department of Youth Empowerment and Sports, Karwar to demolish the hostel building constructed in the survey number 6A1A of Chittakula Village, Karwar Taluk, Uttara Kannada District in No Development Zone of CRZ-III.

3) Notice has been issued to the Commissioner, Municipal Corporation, Karwar to demolish constructed building behind Mayuraverma Vedike at Karwar sea shore.

However, as the information from violators and district administrator have not been received and said violation case has also been filed in Hon'ble National Green Tribunal, direction cited at reference (1) has been issued under section 5 of the Environment (Protection) Act, 1986 to demolish the unauthorized construction, as per the decision of 44th meeting of the Karnataka State Coastal Zone Management Authority held on 28.02.2024.

However, the matter, for which no action has been taken till date, was discussed in detail in the meeting of 45th Karnataka State Coastal Zone Management Authority held on 22.07.2024 and it was decided to make yourselves directly responsible for any further adverse orders and further developments in the Hon'ble National Green Tribunal.

Further, the Hon'ble Tribunal vide order dated:21.05.2024 directed as follows.

5. Mr. H.K. Vasanth, the learned counsel appearing for the Karnataka SCZMA has filed a paper book, considering the notice issued on 01.04.2024 by the Karnataka SCZMA under Section 5 of the Environment (Protection) Act, 1986 to demolish the unauthorised construction within 30 days.
6. On 12.04.2024, a reply was filed by the Department of Tourism, Uttara Kannada District, Karwar.
7. Today, it is stated that in view of the Lok Sabha Election Model Code of Conduct, the Deputy Commissioner is on election duty and after the completion of the election process, the illegal construction would be removed.
8. In this regard, we direct the Karnataka SCZMA to file a status report before the next date of hearing.

Accordingly, the Hon'ble Tribunal directed the Karnataka State Coastal Zone Management Authority to file status report before the next date of hearing.

Further, as per the submission made to the Hon'ble Tribunal that the illegal building will be removed after the completion of the Lok Sabha election process and considering this case as very serious and urgent, it was requested vide D.O. letter cited at (2) above, to remove the illegal buildings constructed in the Coastal Regulation Zone and submit compliance report to the Hon'ble tribunal and the Department of Ecology and Environment as a matter of urgency. However, it is regrettable that no compliance report has been received from you till date.

I therefore request you to bestow your personal attention in this matter, vacate the illegal building constructed in the Coastal Regulation Zone immediately and submit compliance report to the Honorable Tribunal and to the Department of Ecology and Environment.

With regards

Yours sincerely

Smt. K. Lakshmi Priya, I.A.S.,
District Commissioner/ Chairman,
Uttara Kannada District Coastal Zone Management Committee,
Uttara Kannada District.
Karwar

-38- ANNEXURE-10

~~169~~

ಶ್ರೀನಿವಾಸುಲು., ಐಎಫ್‌ಎಸ್.,
ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ
(ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ)
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

SRINIVASULU., IFS.,
Principal Secretary to Government.
(Ecology and Environment)
Forest, Ecology and Environment Department.

ಅ.ಸ.ಪ.ಸಂಖ್ಯೆ: ಅಪಜೀ 10 ಇಎಂಎ 2023

ದಿನಾಂಕ: 01.08.2025.

ಶ್ರೀಮತಿ. ಕೆ. ಲಕ್ಷ್ಮಿಪ್ರಿಯ ರವರೇ,

ವಿಷಯ: ಕಾರವಾರದ ಡಾ: ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರದಲ್ಲಿ ವಿವಿಧ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಂಡು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:
1. ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಇವರ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಡಿಯ ಸಮ ಸಂಖ್ಯೆಯ ನಿರ್ದೇಶನ ದಿನಾಂಕ: 01.04.2024.
2. ಸಮ ಸಂಖ್ಯೆಯ ಅರೆ ಸರ್ಕಾರಿ ಪತ್ರ ದಿನಾಂಕ: 30.08.2024 ಮತ್ತು 20.03.2025

*****

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಪತ್ರಗಳತ್ತ ತಮ್ಮ ಗಮನ ಸೆಳೆಯಲಾಗಿದೆ. ಅದರಂತೆ, ಉತ್ತರ ಕನ್ನಡ ಜಿಲ್ಲೆಯ ಕಾರವಾರದ ಸಮುದ್ರ ತೀರದಲ್ಲಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ ಉಲ್ಲಂಘಿಸಿ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡಗಳ ನಿರ್ಮಾಣವಾಗುತ್ತಿರುವುದನ್ನು ದಿನಾಂಕ: 06.02.2023 ರಂದು ಜರುಗಿದ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿವರವಾಗಿ ಪರಿಶೀಲಿಸಿ, ದಿನಾಂಕ: 16.02.2023 ರಂದು ಈ ಕೆಳಕಂಡ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಸದರಿ ನಿರ್ಮಾಣಗಳನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ 1986ರ ಸೆಕ್ಷನ್ 5 ರಂತೆ (Direction) ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿತ್ತು.

1) ರಾಕ್ ಗಾರ್ಡನ್, ಹೋಟೆಲ್ ಡ್ರೈವ್ - ಇನ್ ಪಕ್ಕದಲ್ಲಿ ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಹಾಗೂ ಬ್ರಾಂಡೆಡ್ ಆಹಾರ ಮಳಿಗೆ ನಿರ್ಮಿಸಿರುವುದನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ಡಾ. ರವೀಂದ್ರನಾಥ ಠಾಗೋರ್ ಕಡಲ ತೀರಗಳ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಂರಕ್ಷಣಾ ಸಮಿತಿ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

2) ಕಾರವಾರ ತಾಲ್ಲೂಕಿನ ಚಿತ್ತಾಕುಲ ಗ್ರಾಮದ ಸ.ನಂ. 6ಅ1ಅ ರಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ನಿಷಿದ್ಧ ಪ್ರದೇಶದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಕ್ರೀಡಾ ಇಲಾಖೆಯ ವಸತಿ ನಿಲಯ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ನಿರ್ದೇಶಕರು ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆ, ಕಾರವಾರ, ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

3) ಕಾರವಾರದ ಕಡಲ ತೀರದ ಮಯೂರವರ್ಮ ವೇದಿಕೆಯ ಹಿಂಭಾಗ ನಿರ್ಮಿಸಲಾದ ಕಟ್ಟಡ & ತಾತ್ಕಾಲಿಕ ಮೀನು ಮಾರುಕಟ್ಟೆಯನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ, ಆಯುಕ್ತರು, ನಗರಸಭೆ, ಕಾರವಾರ ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ.

ಆದರೆ, ಉಲ್ಲಂಘನೆದಾರರಿಂದ ಹಾಗೂ ಜಿಲ್ಲಾಡಳಿತದಿಂದ ಈವರೆವಿಗೂ ಯಾವುದೇ ಮಾಹಿತಿ ಸ್ವೀಕೃತವಾಗದಿರುವುದರಿಂದ ಹಾಗೂ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠದಲ್ಲಿ ಸದರಿ ಉಲ್ಲಂಘನಾ ಪ್ರಕರಣವು ದಾಖಲಾಗಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸದರಿ ವಿಷಯವನ್ನು ದಿನಾಂಕ: 28.03.2024 ರಂದು ನಡೆದ 44ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಡಲ ತೀರ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯ ತೀರ್ಮಾನದಂತೆ, ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯ್ದೆ, 1986ರ ಸೆಕ್ಷನ್ 5 ರಡಿಯಲ್ಲಿ ಉಲ್ಲಂಘನೆದಾರರಿಗೆ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ (1) ರಲ್ಲಿ ನಿರ್ದೇಶನವನ್ನು ನೀಡಲಾಗಿತ್ತು.

ಶ್ರೀನಿವಾಸುಲು., ಐಎಫ್‌ಎಸ್.,
ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ
(ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ)
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

SRINIVASULU., IFS.,
Principal Secretary to Government.
(Ecology and Environment)
Forest, Ecology and Environment Department.

ಆದರೆ, ಈವರೆವಿಗೂ ಯಾವುದೇ ಕ್ರಮವಾಗದ ವಿಷಯವನ್ನು ದಿನಾಂಕ: 22.07.2024 ರಂದು ನಡೆದ 45ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರದ ಸಭೆಯಲ್ಲಿ ವಿಸ್ತೃತವಾಗಿ ಚರ್ಚಿಸಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಪೀಠದಲ್ಲಿ ಮುಂದಿನ ವ್ಯತಿರಿಕ್ತ ಆದೇಶಗಳಿಗೆ ಹಾಗೂ ಮುಂದಿನ ಆಗು-ಹೋಗುಗಳಿಗೆ ತಮ್ಮನ್ನೇ ನೇರ ಜವಾಬ್ದಾರರನ್ನಾಗಿ ಮಾಡಲು ನಿರ್ಣಯಿಸಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಘನತೆವೆತ್ತ ನ್ಯಾಯಮಂಡಳಿಯು ನೀಡಿದ ದಿನಾಂಕ:21.05.2024 ರ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

1. Mr. H.K. Vasanth, the learned counsel appearing for the Karnataka SCZMA has filed a paper book, considering the notice issued on 01.04.2024 by the Karnataka SCZMA under Section 5 of the Environment (Protection) Act, 1986 to demolish the unauthorized construction within 30 days.
2. On 12.04.2024, a reply was filed by the Department of Tourism, Uttara Kannada District, Karwar.
3. Today, it is stated that in view of the Lok Sabha Election Model Code of Conduct, the Deputy Commissioner is on election duty and after the completion of the election process, the illegal construction would be removed.
4. In this regard, we direct the Karnataka SCZMA to file a status report before the next date of hearing.

ಅದರಂತೆ, ಮುಂದಿನ ವಿಚಾರಣಾ ದಿನಾಂಕದೊಳಗಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಪ್ರಾಧಿಕಾರ ಅನುಸರಣಾ ವರದಿ (status report) ಸಲ್ಲಿಸುವಂತೆ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಯು ಸೂಚಿಸಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಲೋಕಸಭಾ ಚುನಾವಣೆ ಪ್ರಕ್ರಿಯೆ ಮುಗಿದ ತರುವಾಯ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವುದಾಗಿ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಗೆ ಸಲ್ಲಿಸಿರುವ ಮೇರೆಗೆ ಈ ಪ್ರಕರಣವನ್ನು ಅತ್ಯಂತ ಗಂಭೀರವಾಗಿ ಹಾಗೂ ಅಗ್ರಾದ್ಯತೆಯ ಮೇಲೆ ಪರಿಗಣಿಸಿ, ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡಗಳನ್ನು ತೆರವುಗೊಳಿಸಿ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಗೆ ಹಾಗೂ ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಗೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಅತೀ ಜರೂರಾಗಿ ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ (2) ರ ಪತ್ರದಲ್ಲಿ ಕೋರಲಾಗಿತ್ತು. ಆದರೆ ತಮ್ಮಿಂದ ಈವರೆವಿಗೂ ಯಾವುದೇ ಅನುಸರಣಾ ವರದಿಯು ಸ್ವೀಕೃತವಾಗದೇ ಇರುವುದು ವಿಷಾದನೀಯ.

ಈ ಮಧ್ಯೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣ, ಚೆನ್ನೈ ಇಲ್ಲಿ ದಾಖಲಿಸಿರುವ ಓ.ಎ. ಸಂಖ್ಯೆ: 225/2021 ರ ಪ್ರಕರಣದಲ್ಲಿ ಮಾನ್ಯ ನ್ಯಾಯಾಲಯವು ದಿನಾಂಕ: 07.07.2025 ರಂದು ನೀಡಿರುವ ಆದೇಶದನ್ವಯ (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ) ಮುಂದಿನ ವಿಚಾರಣಾ ದಿನಾಂಕ: 01.08.2025 ರಂದು ನಿಗದಿಯಾಗಿದ್ದು, ಪ್ರಕರಣದ ಪ್ರಸ್ತುತ ಹಂತ ಹಾಗೂ ಕೈಗೊಂಡ ಕ್ರಮದ ಮಾಹಿತಿಯನ್ನು ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಲಾಗಿದೆ.

ಶ್ರೀನಿವಾಸುಲು., ಐಎಫ್‌ಎಸ್.,
ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ
(ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ)
ಅರಣ್ಯ, ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆ.

SRINIVASULU., IFS.,
Principal Secretary to Government.
(Ecology and Environment)
Forest, Ecology and Environment Department.

ಆದುದರಿಂದ, ಸದರಿ ಪ್ರಕರಣವನ್ನು ತಮ್ಮ ವೈಯಕ್ತಿಕ ಗಮನಹರಿಸಿ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ಅಕ್ರಮ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿ ಮಾನ್ಯ ನ್ಯಾಯಮಂಡಳಿಗೆ ಪ್ರಕರಣದ ಪ್ರಸ್ತುತ ಹಂತ ಹಾಗೂ ಕೈಗೊಂಡ ಕ್ರಮದ ಮಾಹಿತಿಯನ್ನು ಹಾಗೂ ಜೀವಿಪರಿಸ್ಥಿತಿ ಮತ್ತು ಪರಿಸರ ಇಲಾಖೆಗೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಆದ್ಯತೆ ಮೇರೆಗೆ ಗಂಭೀರ ಪ್ರಕರಣವೆಂದು ಪರಿಗಣಿಸಿ ಕೂಡಲೇ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಿದೆ.

ಆದರಗಳೊಂದಿಗೆ

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

(ಶ್ರೀನಿವಾಸುಲು)

ಶ್ರೀಮತಿ. ಕೆ. ಲಕ್ಷ್ಮಿಪ್ರಿಯ, ಭಾ.ಆ.ಸೇ.,
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/ ಅಧ್ಯಕ್ಷರು,
ಕಾರವಾರ ಜಿಲ್ಲಾ ಕರಾವಳಿ ವಲಯ ನಿರ್ವಹಣಾ ಸಮಿತಿ,
ಕಾರವಾರ ಜಿಲ್ಲೆ.

2/8/25
11:15 Am

ಕೊಠಡಿ ಸಂಖ್ಯೆ:709, 7ನೇ ಮಹಡಿ, 4ನೇ ಹಂತ, ಡಾ॥ ಬಿ.ಆರ್. ಅಂಬೇಡ್ಕರ್ ವೀಧಿ, ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು-560001.
ದೂರವಾಣಿ:080-22254377/22032445
Room No: 709, 7th Floor, 4th Stage, Dr. B.R. Ambedkar Veedi, Multistoreyed Building, Bengaluru-560001,
Telephone:080-22254377/2203 2445, E-Mail: secyenv-fee@karnataka.gov.in

Near translation of D.O. letter No. FEE 10 EAA 2023, Dated 01.08.2025 from Principal Secretary to Govt (Ecology & Environment), Forest, Ecology and Environment to Deputy Commissioner, Uttara Kannada District.

D.O. letter No. FEE 10 EAA 2023 Date: 01.08.2025.

Smt. Lakshmi Priya. K, Translation of Annexure - 10

Sub: Violation of Coastal Regulation Zone Notification by carrying out various activities on Dr. Rabindranath Tagore seashore - reg.

Ref: 1. Direction of even number Dated: 01.04.2024 under section 5 of the Environment (Protection) Act 1986 by Member Secretary, Karnataka State Coastal Zone Management Authority.
2. D.O. letter of even number dated 30.08.2024 and 20.03.2025.

Your attention is drawn to the letter cited above with reference to the subject above. Accordingly, construction of unauthorized buildings in violation of Coastal Regulation Zone Notification on the coast of Karwar, Uttara Kannada District was discussed in detail in the Karnataka State Coastal Zone Management Authority meeting held on 06.02.2023, and direction under Section 5 of Environment (Protection) Act, 1986 were issued vide dated 16.02.2023 to the following violators to remove the said constructions.

1) Notice has been issued to Dr. Rabindranath Tagore beach development and conservation committee, Karwar to demolish the rock garden, unauthorised construction beside hotel drive inn and Branded Food Shops.

2) Notice has been issued to Director, Department of Youth Empowerment and Sports, Karwar to demolish the hostel building constructed in the survey number 6A1A of Chittakula Village, Karwar Taluk, Uttara Kannada District in No Development Zone of CRZ-III.

3) Notice has been issued to the Commissioner, Municipal Corporation, Karwar to demolish constructed building behind Mayuraverma Vedike at Karwar sea shore.

However, as the information from violators and district administrator have not been received and said violation case has also been filed in Hon'ble National Green Tribunal, as per the decision of 44th meeting of the Karnataka State Coastal Zone Management Authority held on 28.02.2024.direction cited at reference (1) has been issued under section 5 of the Environment (Protection) Act, 1986 to demolish the unauthorized construction

However, the matter, for which no action has been taken till date, was discussed in detail in the meeting of 45th Karnataka State Coastal Zone Management Authority held on 22.07.2024 and it was decided to make yourselves directly responsible for any further adverse orders and further developments in the Hon'ble National Green Tribunal.

Further, the Hon'ble Tribunal vide order dated:21.05.2024 directed as follows.

1. Mr. H.K. Vasanth, the learned counsel appearing for the Karnataka SCZMA has filed a paper book, considering the notice issued on 01.04.2024 by the Karnataka SCZMA under Section 5 of the Environment (Protection) Act, 1986 to demolish the unauthorised construction within 30 days.
2. On 12.04.2024, a reply was filed by the Department of Tourism, Uttara Kannada District, Karwar.
3. Today, it is stated that in view of the Lok Sabha Election Model Code of Conduct, the Deputy Commissioner is on election duty and after the completion of the election process, the illegal construction would be removed.
4. In this regard, we direct the Karnataka SCZMA to file a status report before the next date of hearing.

Accordingly, the Hon'ble Tribunal directed the Karnataka State Coastal Zone Management Authority to file status report before the next date of hearing..

Further, as per the submission made to the Hon'ble Tribunal that the illegal building will be removed after the completion of the Lok Sabha election process and considering this case as very serious and urgent, it was requested, to remove the illegal buildings constructed in the Coastal Regulation Zone and submit compliance report to the Hon'ble tribunal and the Department of Ecology and Environment as a matter of urgency vide D.O. letter cited at (2) above. However, it is regrettable that no compliance report has been received from you till date.

In the meantime, , as per the order dated: 07.07.2025 of the Hon'ble National Green Tribunal, Chennai, in O.A. No.: 225/2021 next date of hearing is fixed on 01.08.2025 (copy enclosed) and directed to submit information on the present status of the matter and the action taken in this regard.

Therefore, I have taken the said case into my personal attention and have asked the esteemed tribunal to immediately submit the current status of the case and the action taken to clear the illegal building constructed in the Coastal Control Zone, as well as a follow-up report to the Department of Ecology and Environment, considering it the case as serious on priority.

I therefore request you to bestow your personal attention in this matter, vacate the illegal building constructed in the *Coastal Regulation Zone* immediately and submit the information of present status and the action taken to the Honorable Tribunal and compliance report to the Department of Ecology and Environment, considering it the case as serious on priority.

With regards

Yours sincerely

Smt. K. Lakshmi Priya, I.A.S.,
District Commissioner/ Chairman,
Uttara Kannada District Coastal Zone Management Committee,
Uttara Kannada District, Karwar